

Central Administrative Tribunal
Principal Bench
O.A.No.535/2003

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Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 7th day of March, 2003

Smt. Vidya Devi
widow of Late Badrinarayan
c/o Rachna Tiwari
Chamber No.487, Civil Wing
Tis Hazari Courts, Delhi. Applicant
(By Advocate: Ms. Rachana, proxy of Sh. Alok
Lakhanpal)

Vs.

1. The Union of India
through Secretary
Dept. of Post India, New Delhi.
2. The Superintendent
RMS 'D' Division, Delhi - 110 002.
3. The Incharge
RMS Office, Bhiwani. Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Applicant, who is a widow of the deceased Government servant, has sought compassionate appointment by way of the present OA. Request of the applicant made to respondents, despite completion of all the formalities, it is yet to be considered.

2. In the interest of justice, ends of justice would be met, if the present OA is disposed of with direction to respondents to consider the request of the applicant for compassionate appointment in accordance with the DoPT's OM of 1998, by passing a speaking order within one month from the date of receipt of a copy of this order. OA is accordingly disposed of.

Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju
(Shanker Raju)
Member(J)

/rao/